

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 983 of 2019

IN THE MATTER OF:

Nirmal Kumar Agarwal

...Appellant

Vs

State Bank of India & Ors.

....Respondents

Present:

For Appellant: Mr. Anup Kumar, Mr. Magan Seth and Mr. Varun Narang, Advocates.

For Respondents: Ms. Misha, Advocate for R-1.

Ms. Sreenita Ghosh and Mr. Arjun Asthana, Advocates for R-2.

ORDER

20.01.2020: State Bank of India is allowed to file reply affidavit within a week. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the case 'for admission (after notice)' on **4th February, 2020** on the top of the list. Appeal may be disposed of at the stage of admission.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk